IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI COURT-III

CP-282/(ND)/2017

In the matter of:

M/s. Yogesh Gupta & Ors.

..PETITIONER

Vs.

Brij Bhushan Gupta & Ors.

RESPONDENT

SECTION:

Under Section 241 (1)

Order delivered on 03.10.2017

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner/Applicant:

: Mr. Sanjay Agnihotri, Advocate

Mr. Rakesh Kumar, Advocate

For the Respondent

: Mr. Shiv Kumar, Respondent

Mr. PK Mittal, Advocate, for Res-4

ORDER

Learned Counsel for the petitioner is present. Mr. P.K. Mittal, Ld. Counsel for the respondent is present along with Mr. Shiv Kumar, Respondent and takes notice for all the respondents and seeks some time to file reply to the petition. A week's time is granted to the respondent to file reply with an advance copy to be served to the Ld. Counsel for the petitioner. The petitioner will file rejoinder, if any, within a period of 10 days thereafter.

Contel -

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The parties in the meanwhile are agreeable for mediation as the petitioners and respondents are brothers. Taking into consideration the same, the matter is adjourned to 09.10.2017 for the parties to name a mediator by consensus, failing which, this Tribunal will name a mediator from the list as maintained by MCA and named in its Website.

List on 09.10.2017.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit 03.10.2017